

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3322
ANSWERED ON:12.02.2014
CHANGES IN SERVICE RULES
Dhruvanarayana Shri R. ;Shetkar Shri Suresh Kumar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Government has made changes in the All India Service Rules to bring in more safeguards for IAS, IPS and other allied All India Services; and

(b) if so, the details thereof and the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) & (b) In compliance of the Supreme Court's Judgment dated 31.10.2013 in WP (c) No. 82/2011, in order to ensure good governance, transparency and accountability in Governmental functions, amendments in the IAS, IPS and IFS (Cadre) Rules have been carried out vide notifications dated 28.01.2014 providing for a minimum tenure of two years for all the cadre posts of the IAS, IPS and IFS and also constitution of Civil Services Boards to make recommendations for all appointments of cadre officers and officers proposed to be transferred before completion of prescribed minimum tenure.